

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Jammu/Srinagar

**Subject: Appointment of Civil Judges (Junior Division).**

- Reference:** 1. Letter No. PSC/Exam/KCS(Judicial)/2023-I dated 30-04-2024 from the Jammu and Kashmir Public Service Commission.
2. Letter No. 23101-/RG/GS dated 24-06-2024 from the Registrar General of the High Court of Jammu & Kashmir and Ladakh.

**Government Order No. 15885 - JK(LD) of 2024.  
Dated. 18- 09 - 2024.**

In continuation to Government Order No. 15557-JK(LD) of 2024 dated 07-09-2024 and Govt Order No.15709 dated 12.09.2024 and on the recommendations of the High Court of Jammu & Kashmir and Ladakh, sanction in terms of rule 42 of the Jammu and Kashmir Civil Services (Judicial) Recruitment Rules, 1967, is hereby accorded to the temporary appointment of the following candidates as Civil Judge (Junior Division) in the subordinate Judiciary in the pay Level of J-1(77840-136520) notionally with effect from 07.09.2024 and on regular basis prospectively.

S. No.	Name of the Candidate	Parentage	Address	Category
1.	AMANDEEP SINGH	SHAM SINGH	VILLAGE GARKHAL NEAR BSF' CAMP AKHNOOR	ALC
2.	SHIVANI ATTRI	TARSEM LAL	VILL SYEDPORE NAGRIPAROLE KATHUA VILLAGE SYEDPORE KATHUA	SC
3.	HITESHWAR KESAR	KAMAL KRISHAN KESAR	HOUSE NO 182 WARD NO 8 PARLIWAND KATHUA	EWS

The notional appointment shall be for the purpose of determining of seniority only and shall not confer any monetary benefit to the candidates.

The appointees shall report to the office of Registrar General, High Court of Jammu & Kashmir and Ladakh within a period of 21 (twenty-one) days from the date of issuance of this order, failing which they shall forego their right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice.

The aforesaid appointment shall be subject to outcome of the writ petition, if any, pending on the subject.

The appointment of the candidates shall be subject to the production of following certificates/documents in the office of Registrar General, High Court of J&K and Ladakh: -

- (i) Qualification Certificate;
- (ii) Date of Birth Certificate;
- (iii) Domicile Certificate; and
- (iv) Relevant Category Certificate if any;
- (v) Any other relevant certificate.

**By Order of the Lieutenant Governor.**

**Sd/-**

**(Achal Sethi)**

**Secretary to Government**

**Dated. 18-09-2024.**

**No. Law-Jud/73/2024-10**

**Copy to the:**

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh, at Srinagar.
5. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, at Srinagar.
6. Secretary, Jammu & Kashmir Public Service Commission, Srinagar.
7. Director Information, J&K, Srinagar. He is requested to publish the Government Order in two leading newspapers (one English and one Urdu) both at Srinagar and Jammu.
8. Director Archives, Archaeology and Museums, J&K, Srinagar.
9. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette at the earliest.
10. Private Secretary to the Chief Secretary for information of Chief Secretary.
11. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. I/C Website.
13. Government Order File.
14. Concerned File.

*Binny Kumar*  
18.09.2024

**(Binny Kumar)**

**Assistant Legal Remembrancer**